

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.1429 of 2022

Saurav Narayan Petitioner/s
Versus
State of Bihar & Ors. Respondent/s

Appearance :

For the Petitioner/s : Mr.Vishal Kumar Singh, Advocate
For the Respondent/s : Mr.Gyan Prakash Ojha (Ga 7)

CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI
ORAL ORDER

3 11-03-2022 This matter is heard *via* video conferencing due to circumstances prevailing on account of the COVID-19 Pandemic.

Issue notice to second respondent by both processes. Requisites etc. must be filed by learned counsel for the petitioner within a week after Holi Holidays.

For time being, first respondent is not necessary and proper party. Accordingly, issuance of notice to him stands dispensed.

Learned counsel for the State is hereby directed to file counter affidavit before the next date of hearing.

Relist this matter on 06.05.2022.

Interim order granted by order dated 22.02.2022 shall continue till the next date of hearing.

(P. B. Bajanthri, J)

Vikash/-

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